

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109- IA/308(AHM) 2024  
In  
C.P.(IB)/36(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank

.....Applicant

Vs

Deepak Kumar Baid

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / RP

: Mr. Sumit Parikh, Advocate

For the Respondent / PG

: Mr. Kirtan Mistry, Advocate

**ORDER**

**IA/308(AHM) 2024**

A fresh service report has been filed by the applicant qua the service upon the respondent / personal guarantor on new address vide inward diary No. D-3496 on 23.04.2024. The same is taken on record.

Learned Counsel, Mr. Kirtan Mistry, appeared and submitted that he has instructions to appear on behalf of the respondent / personal guarantor and undertakes to file a memo of appearance during the course of the day and Vakalatnama in a week,. He further seeks and granted two weeks' time to file a reply, if any as a last chance. Thereafter, rejoinder, within a period of seven days.

We direct the respondent to disclose the current address to the Tribunal.

Re-list on 05.06.2024.

-sd-

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**